

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 82/93
O.A. 58/93

Thursday, the thirteenth day of January, 1994

MR. N. DHARMADAN MEMBER (JUDICIAL)
MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

1. S. Shanmugham, LTI No. 122
Dr. No. 15, Thatce Colony
Nachalur P.O., Kulikalai T.K.
Tiruchi Dt.

2. V. Manickam, LTI No. 188/783
Karuppattur P.O., Kulikalai
Tiruchi Dt.

3. K. Palanisamy, LTI No. 256
Pampaceundarpalayam,
32, Harijan Colony Pasur P.O.
638 154, Periyar Dt.

By Advocate Mr. P. Sivan Pillai

vs.

1. The Union of India through the
General Manager, Southern Railway
Madras-3

2. The Divisional Personnel Officer
Southern Railway, Palghat

3. The Chief Personnel Officer,
Southern Railway, Madras-3

By Mr. T.P.M. Ibrahim Khan

Applicants
in O.A. 82/93

Respondents
in O.A. 82/93

1. S. Sannasi, LTI 730, Casual Labour
Office of the Permanent Way Inspector
Southern Railway, Trichy Fort

2. T. Sadaiyan, LTI 775, Casual Labour
-do-

3. M. Ayyakkannu, LTI 267, Casual labour
-do-

4. M. Muthusamy, LTI 1278, Casual labour
Office of the Permanent Way Inspector
Southern Railway, Erode

By Advocate Mr. S.P.S. Pillai

Applicants in
O.A. 58/93

vs.

1. Union of India through the General Manager
Southern Railway, Madras-3

2. The Divisional Personnel Officer,
Southern Railway, Palghat

3. The Chief Personnel Officer, Southern Railway
Madras-3

By Advocate Mr. T.P.M. Ibrahim Khan

Respondents

ORDER

N. DHARMADAN

The learned counsel for applicants as well as the learned counsel for respondents submitted that these cases are covered by earlier judgment of this Tribunal in O.A. 767/91 produced as Annexure A-2 in O.A. 58/93. In the light of the above statement, we are satisfied that the original application can be allowed to the extent of directing the respondents to absorb the applicants in service against shortfall vacancies of Group-D employee in S.C. quota as ordered in the judgment in O.A. 767/91 referred to above. We do so. This shall be done within a period of four months from the date of receipt of the copy of this judgment.

2. There shall be no order as to costs.

S. K. Pandian

(S. KASIPANDIAN)
MEMBER (ADMINISTRATIVE)

N. Dharmadan

(N. DHARMADAN)
MEMBER (JUDICIAL)

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